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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

Co. Appeal No. 10/252/NCLT/AHM/2017



Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.04.2017**

Name of the Company: Registrar of Companies, Gujarat
V/s.
Tanaya Securities Ltd.

Section of the Companies Act: Section 252 of the Companies Act, 2013

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Navin Pahwa	Adv.	Respondents	
2.	VIPAL B. SOLANKI	COMPANY PROSECUTOR	APPELLANTS	

ORDER

Learned Advocate Ms. Vipal Solanki present for Appellant. Learned Advocate Mr. Navin Pahwa present for Respondent no. 4.

Learned Advocate Mr. Navin Pahwa filed Vakalatnama for Respondent no. 4.
Heard learned Counsel for Appellant and Respondent no. 4.


Learned ^{C.P.}~~Counsel~~ appearing for the Appellant stated that this petition is within time since section 252 of Companies Act, 2013 came into force from 26th December, 2016 only.

Learned Counsel appearing for Respondent no. 4. contended that the order passed under section 560 of Companies Act, 1956 cannot be challenged under section 252 of Companies Act, 2013 and in case if an order passed under section 560 of Companies Act, 1956 has to be challenged that should be within three years from the date of the order.

In the batch matters in some of the matters notice has not been served on some of the Respondents.

Respondents shall file reply on the aspects of maintainability and limitation within two weeks.

List the matter on 09.05.2017. *for hearing before admission.*


BIKKI RAVEENDRA BABU
MEMBER JUDICIAL

Dated this the 25th day of April, 2017.